

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr.M.P. No. 1690 of 2020

Rajlal Mahto & Anr. ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioners : Mr. S. Roy, Adv.
For the State : Mr. S. Mahto, Addl. P.P.

02 / 11.09.2020

Heard the parties through Video Conferencing.

Mr. S. Roy, learned counsel for the petitioners personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioners, the defects pointed out by the Stamp Reporter are ignored for the present.

Learned counsel for the petitioners submits that the petitioner will file supplementary affidavit within a week regarding suppression of the fact relating to paragraph 2 of the petition.

Prayer is allowed.

List this case after filing of the supplementary affidavit.

If the supplementary affidavit is not filed within six weeks, this criminal miscellaneous petition will stand dismissed without further reference to the Bench.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-